

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 9th May, 2022 is published together with Statement of Objects and Reasons for general information:-

**L.A Bill No. 38 of 2022**

***A Bill further to amend the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Cyber law offenders, Drug-offenders, Forest-offenders, Goondas, Immoral Traffic offenders, Sand-offenders, Sexual-offenders, Slum-grabbers and Video Pirates Act, 1982.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy- third Year of the Republic of India as follows:-

1.(1) This Act may be called the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Cyber law offenders, Drug-offenders, Forest-offenders, Goondas, Immoral Traffic offenders, Sand-offenders, Sexual-offenders, Slum-grabbers and Video Pirates (Amendment) Act, 2022. Short title and Commencement

(2) It shall come into force at once.

Tamil Nadu Act  
14 of 1982

2. In section 15 of Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Cyber law offenders, Drug-offenders, Forest-offenders, Goondas, Immoral Traffic offenders, Sand-offenders, Sexual-offenders, Slum-grabbers and Video Pirates Act, 1982,- Amendment of Section 15.

(1) to sub-section (1), the following proviso shall be added, namely:-

“Provided that an officer mentioned in sub-section (2) of section 3 may, direct the release of a detenu to attend the death or funeral of his close relative.

Explanation.- For the purpose of this proviso, “close relative” means father, mother, wife or husband, as the case may be, son, daughter, full brother or full sister.”;

(2) in sub-section (2), after the expression “State Government”, the expression “or an officer mentioned in sub-section (2) of section 3, as the case may be,” shall be inserted.

**STATEMENT OF OBJECTS AND REASONS**

Section 15 of the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Cyber law offenders, Drug-offenders, Forest-offenders, Goondas, Immoral Traffic offenders, Sand-offenders, Sexual-offenders, Slum-grabbers and Video Pirates Act, 1982 (Tamil Nadu Act 14 of 1982) provides that the State Government, may, at any time direct that any person detained in pursuance of a detention order may be released for any specified period, either without conditions or upon such conditions specified in the direction as that person accepts, and may, at any time cancel his release. Representations are received by the State Government from the detenus or from their relatives etc, for grant of temporary release mainly to attend the marriage of their blood relatives, take treatment to the illness of the detenus, to be with the ailing blood relatives and to attend to the death or funeral of close relatives. Despite sincere efforts, the representations are not able to be disposed of in time at the Government level, due to the administrative procedures to be followed.

2. The Hon'ble Committee for Revision of Criminal Rules of Practice of the High Court of Madras, took note of the provisions of section 15 of the said Tamil Nadu Act 14 of 1982, the petitions filed before the Hon'ble Court for grant of such relief and the constraints faced by the Government in exercising the power to release the persons detained under the said Act temporarily to attend the death or funeral of their close relatives in time. The said Committee after a detailed discussion has inter-alia, recommended to take appropriate steps for bringing about an amendment to section 15 of Tamil Nadu Act 14 of 1982, thereby delegating the powers in respect of grant of temporary release for detenus to attend the death of their close relatives, to an authority at the district level.

3. Accordingly the Government, on careful consideration of the said recommendation, have decided to amend the said Tamil Nadu Act 14 of 1982 for the said purpose.

4. The Bill seeks to give effect to the above decision.

**V SENTHILBALAJI,**  
*Minister for Electricity,  
Prohibition and Excise.*

Secretariat,  
Chennai-600 009,  
9th May 2022.

K. SRINIVASAN,  
*Secretary.*